

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/TT/2018

- Subject** : Petition for truing up of transmission tariff for 2009-14 tariff block and determination of tariff of 2014-19 tariff block of Asset I: Balance portion of 400 kV D/C Baripad-Jamshedpur (DVC) Transmission Line alongwith bay at Jamshedpur and Asset II: Reconductoring of circuit-II of 400 kV Siliguri-Purnea D/C line under Eastern Region Strengthening Scheme-I for Eastern Region.
- Date of Hearing** : 24.1.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company (BSPCL)
and 6 others
- Parties Present** : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri Abhay Chowdhary, PGCIL

Record of Proceedings

The instant petition is filed by PGCIL for truing up of transmission tariff of 2009-14 tariff period and determination of tariff for 2014-19 in respect of Asset-I: Balance portion of 400 kV D/C Baripada-Jamshedpur (DVC) transmission line alongwith bay at Jamshedpur and Asset II: Reconductoring of circuit-II of 400 kV Siliguri-Purnea D/C line under Eastern Region Strengthening Scheme-I.

2. The representative of the petitioner made the following submissions:-
- (i) The Commission vide its orders dated 31.12.2015 in Petition No. 34/TT/2014 and dated 12.4.2016 in Petition No. 104/TT/2013 determined the final tariff in respect of aforesaid two assets.
 - (ii) The scope of Asset-II involved the re-conductoring of existing 400 kV D/C Siliguri-Purnea Transmission Line. The Commission vide its order dated 12.4.2016 in Petition No. 104/TT/2013 de-capitalized the



removed conductor and deducted the gross block of Asset-II. The tariff for 400 kV D/C Siliguri-Purnea Transmission Line was originally claimed as consolidated asset constituting full/partial combination of 3 Nos. assets i.e. 400 kV D/C Bongaigaon-Malda in Petition No. 380/TT/2014, LILO of 400 kV D/C Bongaigaon-Malda at Purnea in Petition No. 200/TT/2014 and LILO of 400 kV D/C Bongaigaon-Malda at Siliguir in Petition No. 508/TT/2014. The tariff allowed in the said petitions is being continued.

- (iii) Adjustment of tariff is claimed for true up of tariff for 2009-14 period and determination of tariff for 2014-19 period on account of removed conductor in the present petition. However, adjustment of cost in original gross blocks in Petition Nos. 380/TT/2014, 200/TT/2014 and 508/TT/2014 could not be done as true up orders in these petitions for 2009-14 tariff period have already been issued. Adjustment of capital cost as on 1.4.2014 is sought to be taken up at the time of true up of 2014-19 tariff period in relation to Petition Nos. 380/TT/2014, 200/TT/2014 and 508/TT/2014.

3. The respondents are directed to file their reply by 15.2.2019 with an advance copy to the petitioner who shall file its rejoinder, if any, by 25.2.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

